

**INTERNATIONAL CONVENTIONS/INSTRUMENTS ON JUVENILE  
DELIQUENCY**

**For Full Text of Core International Instruments** <http://www2.ohchr.org/english/law/>

Convention on the Rights of Child, 1989, Entered into force on 2.9.1990 (India ratified it on 10.12.1992)

(i) Committee on the Rights of the Child. Thirty Fifth Sessions: India, 2004

Guidelines for Action on Children and Criminal Justice System, Vienna, 1997

International Covenant on Civil and Political Rights, 1966  
Entered into force on March 23, 1976

International Covenant on Economic Social Cultural Rights, 1966  
Entered into force on Jan 3, 1976

United Nations Guidelines for Prevention of Juvenile delinquency (Riyadh Guidelines), 1990

United Nations Rules for the Protection of Juvenile deprived of their liberty, 1990. (General Assam by Resolution 45/113 of 14.12.1990)

United Nations Standard Minimum Rules for Administration of Juvenile Justice, 1985 (Beijing Rules)

Universal Declaration of Human Rights, 1948

World Summit of Children, 1990  
<http://www.unicef.org/wsc/>